# NATIONAL COMPANY LAW TRIBUNAL
# KOCHI BENCH

**CORAM:** **SHRI SHYAM BABU GAUTAM** **HON'BLE MEMBER (TECHNICAL)** **TMT. T.KRISHNA VALLI** **HON'BLE MEMBER (JUDICIAL)**

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|---|---|
| PETITION No./IA No. | CONTEMPT PETITION (IBC)/4/KOB/2024 IN IA(IBC)/352/KOB/2023 in CP(IB)/34/KOB/2021 |
| SECTION | SEC. 425 C/ACT R/W SEC.11 & 12 OF CONTEMPT OF COURTS ACT. |
| NAME OF PARTIES | RAMESH KESAVAN V/S CA JASIN JOSE (RP) IN THE MATTER OF M/S SD PHARMACY PVT. LTD. |
| PETITIONERS ADVOCATE/ PROFESSIONAL | R SURENDRAN |
| RESPONDENTS ADVOCATE/ PROFESSIONAL | |

**22 April 2024**

## O R D E R

**CONTEMPT PETITION (IBC)/4/KOB/2024 IN IA(IBC)/352/KOB/2023 in CP(IB)/34/KOB/2021**

This is a Contempt Petition bearing No. 4/KOB/2024 filed by Mr. Ramesh Kesavan under Section 425 of the Companies Act, 2013 read with Section 11 & 12 of the Contempt of Courts Act, 1971. In the said petition, the Petitioner has arrayed the Resolution Professional, Mr. CA Jasin Jose as the respondent party (Contemnor).

Learned Counsel, Mr. R Surendran appears on behalf of the Petitioner through virtual mode. Learned Counsel, Mr. Akhil Suresh appears on behalf of the Respondent/Contemnor(RP) through virtual mode, hence service of notice is waived. Learned Counsel for the Respondent/Contemnor seeks time to file reply affidavit. Time granted, let the same be done within a period of 3 weeks, after serving copy of the same on the Counsel appearing for the other side.

List this matter for further consideration on **04.06.2024.**

**Sd /-** **Sd /-**

**SHYAM BABU GAUTAM**
**MEMBER (TECHNICAL)**

**T.KRISHNA VALLI**
**MEMBER (JUDICIAL)**